

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 52 of 2020

In the matter of:

Sawai Singhai Yash Jain & Anr.

....Appellants

Vs.

Maharashtra Scooters & Ltd.

....Respondent

Present

For Appellants: Mr. Ritesh R. Mahajan (CS).

For Respondent: None.

ORDER
(Virtual Mode)

08.04.2021: Today, when the case was called out, it was submitted by the Learned Counsel for the Appellants Mr. Ritesh R. Mahajan (Proxy Counsel) that the arguing Counsel Mr. Phiroze Colabawalla is unwell and not presents in the Court.

Learned Counsel for the Appellant prayed for some time to file their Rejoinder. Prayer allowed. Learned Counsel for the Appellants granted two weeks time to file their Rejoinder.

List this matter on **7th May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn